

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:424  
ANSWERED ON:07.07.2004  
BAN ON QUACKS  
Baitha Shri Kailash

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government is aware that quacks are giving tranquillizer injections of unprescribed dosages for nominal charges which can damage the brain and nervous system of a person;
- (b) if so, whether the Government has made any investigation in this regard;
- (c) if so, the details thereof; and
- (d) the action taken/proposed to be taken against this practice?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (d): The issue of so called `quacks` practicing medicine has been addressed under provisions of Indian Medical Council Act, 1956. As per sub-section (2) of the Section 15 of the Indian Medical Council Act, 1956, no person other than a medical practitioner enrolled on a State Medical Register shall practice medicine in any State and any person contravening with this provision shall be punishable with imprisonment for a term, which may extend to one year or with fine which may extend to Rs.1000/- or with both. The Regulations of MCI also prohibit practice of Allopathic System of medicine by any person other than those who are enrolled on any State Medical Register or the Indian Medical Register. The responsibility of enforcement of the MCI Act, 1956 is that of various State Governments.